

(c) the remedial measures Government have taken to prevent the malpractices in supply of rations and to check the price rise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) Yes, Sir.

(b) and (c). No written memorandum was submitted by the demonstrators. However, a few of their representatives met the Commissioner for Food, Supplies and Consumer Affairs. They made allegations regarding fair-price shops in some areas not issuing rationed articles to the consumers, insisting on Head of the Family to visit the FPS for purchasing the rationed articles and officials in some Circles demanding illegal gratification for issuing of food cards. The Administration has stated that these allegations were got enquired into and were found to be unsubstantiated.

To ensure proper functioning of the Public Distribution System, periodical inspections/checking of the fair price shops is done by the authorised officers. A Complaint Room has been set up in Food and Supplies Department of the Delhi Administration to receive complaints. Action is also taken against malpractices by the traders under the various Control Orders issued under the Essential Commodities Act.

Steps taken by the Government to improve availability of essential commodities and contain their prices are indicated below:-

- (1) Efforts are being made to increase production of various essential commodities;
- (2) Import of certain commodities which are in short supply, such as, rice, wheat, edible oils, pulses, petroleum products, etc. to augment domestic supply, as and

when necessary.

- (3) Regulation of export of commodities, such as pulses, edible oils, meat, etc.
- (4) Provision of selected essential commodities through Public Distribution System.
- (5) The State Governments have been urged to take strict action to check malpractices.

#### Committee to Review Textile Policy

\*508. SHRI B.B. RAMAIAH:  
SHRI V. SOBHANADREES-  
WARA RAO:

Will the Minister of TEXTILES be pleased to state:

(a) the composition and terms of reference of the committee set up to review the current textile policy;

(b) whether any interim report has been submitted by the committee; and

(c) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAM NIWAS MIRDHA): (a) A statement containing the Government Resolution dated 13.5.88 constituting the Committee is given below.

(b) No, Sir.

(c) Does not arise.

#### STATEMENT

##### Resolution

The Government of India had announced a new Textile Policy on 6th June,

1985. The Policy has now been in operation for almost three years. It has, therefore, been decided to constitute a Committee to review the progress of implementation of this Policy to assess as to how it has affected the various sectors of the textile economy. In particular, the Committee would be expected to make an assessment of how far the various measures devised in the Policy for protection of handlooms have been effective in achieving their objective and also whether the pre-eminent role of cotton as a main raw material of the textile industry has been maintained as stated in the Policy.

2. The Committee will consist of the members as shown in the Schedule annexed.

3. The Committee shall submit its report within a period of six months.

4. The Committee will formulate its own procedure of working.

5. The expenses of TA and DA, if any, will be borne by the respective departments in respect of Government officials, whereas non-officials will be entitled to claim TA & DA as per OM No. F. 6(26)-E, IV/59, dated 5th September, 1960, of the Ministry of Finance (Department of Expenditure), as amended from time to time.

### Order

Ordered that a copy of Resolution be communicated to all concerned.

Ordered also that the Resolution be published in the Gazette of India for general information.

### Schedule

*Members of the Committee to review the progress of the implementation of the Textile Policy, 1985.*

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1.	Shri Abid Hussain, Member, Planning Commission.	Chairman
2.	Secretary to Government of India, Ministry of Textiles.	Member
	Secretary to Government of India, Ministry of Finance or his representative.	Member
4.	Secretary, Planning Commission, or his representative.	Member
5.	Shri Rahmatullah Ansari, Chairman, All India Handloom Fabrics Society.	Member
6.	Shri K. Laxman Bapuji, Hyderabad, A.P.	Member
7.	Shri K. B. Awade, Chairman, All India Adhoc Committee of Powerloom Weavers Ichalkaranji, Maharashtra.	Member
8.	Shri Maulana Habib-ur-Rehman Nomani, Azamgarh, Uttar Pradesh.	Member

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|-----|---|---------------|
| 9.  | Shri G. Deverajan, Chairman, Southern India Mills Association.                        | <b>Member</b> |
| 10. | Shri S. K. Thackersey, President, Bombay Mill Owners' Association.                    | <b>Member</b> |
| 11. | Shri N. M. Barot, President, TLA, Ahmedabad.  | <b>Member</b> |
| 12. | Shri Haribhau Naik, President, Rastriya Mill Mazdoor Sangh, Bombay.                   | <b>Member</b> |
| 13. | Shri I. K. Patel, Chairman, All India Cotton Cooperative Federation Ltd.              | <b>Member</b> |
| 14. | Shri C. H. Mirani, President, East India Cotton Association.                          | <b>Member</b> |
| 15. | Shri Govind Hari Singhanian, President, Association of Synthetic Fibre Industry.      | <b>Member</b> |
| 16. | Shri A.N. Jariwala, Chairman, Surat Art Silk Cloth Manufacturers' Association, Surat. | <b>Member</b> |
| 17. | Shri Laxmi Dass, Chairman, or his representative.                                     | <b>Member</b> |
| 18. | Dr. Deepak Nayyar, Professor of Economics, Jawaharlal Nehru University.               | <b>Member</b> |
| 19. | Shri Arun Kumar, Textile Commissioner.<br>Secretary                                   | <b>Member</b> |

**Assistance to Sugar Factories in Karnataka**

\*510. SHRI V. S. KRISHNA IYER: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the amount of loan given to various sugar factories in Karnataka from the Sugarcane Development Fund during the last three years;

(b) the purpose for which the loan was sanctioned; and

(c) the number of instalments in which loan is repayable?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) During 1986-87 and 1987-88 on loan was sanctioned to the sugar mills in Karnataka. In 1988-89 an amount of Rs. 1443.79 lakhs was sanctioned to six sugar mills for cane development and Rs. 42.00 lakhs was sanctioned for modernisation of one sugar mill in Karnataka.

(b) Loans were sanctioned to the six sugar mills for the following schemes under Cane Development Programme:-

i) setting up of heat treatment plants;